

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 1693 of 2015

Dated: 25th February, 2016

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. Respondent (s)

Counsel for the Appellant(s) : **Mrs. Deepa Chawan**
Mr. Anand K. Ganesan for MSEDCL

Counsel for the Respondent(s): **Ms. Nishtha Kumar for Caveator**

ORDER

Perused our earlier order, dated 21.1.2016, by which, we directed the Appellant to file appeal against each order and, since, three impugned orders have been challenged by way of filing a single appeal, we directed the Appellant to file separate appeal against each order, meaning thereby, in total three appeals by each Appellant.

Learned counsel for the Appellants requesting and are permitted to file the said appeals during the course of the day. At this stage, it has been pointed out by the learned counsel for the Appellant that the relevant papers on record in each DFR, being DFR Nos. 1693/15 and 1694/15, be returned to the respective Appellant so as to enable them to annex the same with the appeals to be filed. We allow the same to the Appellants. The court fee annexed with the respective DFRs shall be adjusted with the new appeals to be filed.

In this view of the matter, proceedings of DFRs, being DFR Nos. 1693/15 and 1694/15 come to an end.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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